

(2011) 03 P&H CK 0213
In the Punjab And Haryana At Chandigarh
Case No : CWP No. 16258 of 1989

Delhi Prakashan Vitram Private Ltd. and SH. M.P.Gaur	APPELLANT
Vs	
Haryana State Indl. Devlp. Corp. Ltd. and Others	RESPONDENT

Date of Decision : 18-03-2011

Acts Referred:

Citation : (2011) 03 P&H CK 0213

Hon'ble Judges : K. Kannan, J

Bench : Single Bench

Final Decision : Dismissed

Judgement

K. Kannan, J.—The writ petition contains a challenge to the issue of allotment of industrial plot in Industrial Estate, Gurgaon. But, it appears that the plot had been allotted to the Petitioner, but later resumed for non-fulfillment of conditions of allotment. The cancellation had been effected as early as in the year 1989. In the written statement it has been contended that after the cancellation, the property in plot No. 53-54 had been allotted to Smt. Archana Kadan and Mr. R.C. Budhwar. It is further stated that the price determined at the time of fresh allotment has also been paid. The Petitioner is not present before the Court to plead his own case. If a fresh allotment had been made in the normal course of events, construction must also come at the instance of the new allottee. The subsequent allottees have not been brought as parties in the writ petition in spite of the objection filed by Respondent No. 2, HSIDC.

2. The writ petition is dismissed.